

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-120/2003/4244/A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the th 16 May, 2024.

Sub: **Casual Leave.**

Ref:- Your letter No.MACT/GLP/2024/586, dtd. 10.05.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 15.05.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 14.05.2024 till the morning of 16.05.2024.** The District and Sessions Judge, Goalpara, and in his absence, the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-
JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-120/2003/4245-4246/A, dated , 16-05-2024
Copy to:

1. The District and Sessions Judge, Goalpara.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

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JT. REGISTRAR (VIGILANCE)
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